## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

CP-446 /2016

In the matter of: Subh Builders (P) Ltd

... PETITIONER

SECTION:

Under Section 560 (6)

Order delivered on 09.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

**DEEPA KRISHAN** Hon'ble Member (Technical)

For the Petitioner

/applicant

: Mr. Praveen Kumar Jain &

Ms. Komal Pandey, Advocate

For the Respondent/Corporate Debtor:

For the RD (N)

: Mr. Manish Raj, Co. Prosecutor

## ORDER

None appears for the petitioner. Govt. Counsel for the respondent is present and represents that an adjournment letter has been circulated today (09.11.2017). While going through the record, it has transpired that the matter has been transferred from the Hon'ble High Court of Delhi in the year 2016. Even on 14.9.2017, when the matter was listed before the Hon'ble Principal Bench, an adjournment has been sought for. However, a final opportunity is given to the petitioner to put in appearance and to prosecute the matter on the next date of hearing on 05.12.2017.

In the meanwhile, the petitioner is directed to serve a copy of the petition along with its annexures to the Counsel appearing for the Income tax Department

List on 05.12.2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Sd /-

Surjit 09.11.2017